

# **HIGH COURT OF CHHATTISGARH: BILASPUR**

## **ENDORSEMENT**

Endt. No. 735 /Confdl./2016  
I-8-2/2002 (Pt. IX)

Bilaspur, dated the 18 /10/2016

Copy of letter no. F.No. 7/11/2016-DRT dated 29.09.2016 of the Under Secretary (DRT), Government of India, Ministry of Finance, Department of Finance Services, New Delhi is enclosed herewith with a direction that the concerned candidates who fulfil the eligible qualification for the **post of Presiding Officer in Debt Recovery Tribunals (DRTs)** may submit their application in the prescribed proforma so as to reach this Registry **on or before 27.10.2016** failing which it shall be presumed that none of them are willing for the same.

  
(Arvind Singh Chandel)  
Registrar General

Encl: As above

F. No. 7/11/2016-DRT  
Government of India  
Ministry of Finance  
Department of Financial Services

Jeevan Deep Building,  
Sansad Marg, New Delhi – 110001  
29<sup>th</sup> September, 2016

To,

The Registrar Generals of all the  
High Courts of India

**Sub:** Filling up of the posts of Presiding Officer in Pay Band PB-4 Rs.37,400-67,000 plus Grade Pay of Rs.10,000 (pre-revised) in Debts Recovery Tribunals (DRTs).

Sir,

*AR (last)*  
*RG*  
*6/10/16*  
In continuation of this Department's vacancy circular of even number dated 13.04.2016, I am directed to say that it is now proposed to fill 11 (eleven) existing/anticipated vacancies of Presiding Officer in Debts Recovery Tribunals (DRTs) at Ahmedabad, Aurangabad, Bengaluru, Delhi, Hyderabad, Jaipur, Kolkata, Mumbai (02 Nos.), Guwahati and Lucknow and also to draw a panel of candidates for any unforeseen vacancy that may arise in any of the DRTs in the country up to 31.12.2016. **The vacancies are subject to change without notice.**

2. The eligibility for appointment to the post of Presiding Officer of a Tribunal is as under:

"A person shall not be qualified for appointment as the Presiding Officer of a Tribunal unless he is, or has been, or is qualified to be, a District Judge."

3. **Consequent upon the amendment of section 6 of the Recovery of Debts due to Banks and Financial Institutions Act, 1993, notified as The Enforcement of Security Interest and Recovery of Debts Laws and Miscellaneous Provisions (Amendment) Act, 2016, the selected candidates shall hold office for a term of five years from the date on which he enters upon the office or till he attains the age of sixty five years, whichever is earlier.**

4. The terms and conditions of the service applicable to the post of Presiding Officer, DRT will be regulated in accordance with Debts Recovery Tribunal (Salaries, Allowances and other terms and conditions of service of Presiding Officer), Rules, 1993, as amended from time to time (copy enclosed). Under the Rules, the post of Presiding Officer carries pay in Pay Band PB-4 Rs.37,400-67,000 plus Grade Pay of Rs.10,000 (pre-revised) and allowances as admissible to a Central Government Officer drawing similar Grade Pay.

5. It is requested that the posts may be circulated amongst the officers of the High Court and the particulars of the officers who are eligible and willing and whose services can be spared, may be forwarded in the prescribed application proforma (enclosed as Annexure) alongwith attested copies of Annual Confidential Reports for the last five years i.e. from 2011-12 to 2015-16 [If ACR/APAR for a period more than 3 months is not recorded then ACRs/APARs prior to 2011-12 for the matching period should be forwarded alongwith No Report Certificate (NRC)], information on disposal of cases in last two years, vigilance clearance and integrity certificate to the Under Secretary(DRT), Department of Financial Services, Ministry of Finance, 3<sup>rd</sup> Floor, Jeevan Deep Building, Sansad Marg, New Delhi-110001.

6. The applications submitted in response to this circular should reach this Department **on or before 10<sup>th</sup> November, 2016**. Advance copies of applications or applications received without requisite documents or those received after the last date will be summarily rejected. **Those who have applied against this Department's vacancy circular of even number dated 13.04.2016 need not apply again.**

7. The advertisement and prescribed application proforma is also available on this Ministry's website – [finmin.nic.in](http://finmin.nic.in) (URL: [http://financialservices.gov.in/vacancycirculars\\_index.asp](http://financialservices.gov.in/vacancycirculars_index.asp)).

Yours faithfully,

(V.V.S. Kharayat)

Under Secretary (DRT)

Tel. No: 011-23748769

Encl: as above

